

No.: 06/Judl./HCS

Date:- 14.05.2025

$\underline{\mathbf{N}} - \underline{\mathbf{O}} - \underline{\mathbf{T}} - \underline{\mathbf{I}} - \underline{\mathbf{C}} - \underline{\mathbf{E}}$

The Hon'ble, the Chief Justice, High Court of Sikkim, has been pleased to revise the determination of Single Benches-II & III of this High Court, which was earlier notified in terms of Notice No.60/Judl./HCS dated 20.11.2021; Notice No.65/Judl./HCS dated 30.11.2021; and Notice No.339/Judl./HCS dated 10.10.2024 issued by this Registry, as follows w.e.f. 15th May, 2025:-

	SINGLE BENCHES				
SL.NO.	NAME OF THE HON'BLE JUDGES	JURISDICTION			
01.	XXX	XXX			
02.	SINGLE BENCH-II Hon'ble Mrs. Justice Meenakshi Madan Rai [COURT NO.2]	 Writ Petition (Civil) (2021 onwards) Writ Petition (Crl.); Regular First Appeal (RFA); Bail Matters – both Regular and Anticipatory; 			
		5. Applications under Section 482 Cr.P.C/ under Section 528, BNSS, 2023(Crl.M.C); 6. First Appeal from Orders (FAO);			
		7. Election Petition (El.Pet.); 8. All matters relating to Tax and Revenue (other than Statutory Appeals);			

		9. Revision Petition
		(Family Court)
		[RP(FAM.CT.];
		10. Civil Revision
		Petition (CRP);
		Totalon (ord),
		11. Civil Reference
		(C.Ref.) and
		(C.Rei.) and
		12. Criminal Reference
0.2	OINCLE DENOU III	(Cr.Ref.).
03.	SINGLE BENCH-III	1. Writ Petition (C)
	Hon'ble Mr. Justice Bhaskar Raj	(upto the year 2020)
	Pradhan	
		2. Contempt of Court
	[COURT NO.3]	cases relating to Civil
		Contempt[Cont.Cas.(C)];
		3. Proceedings relating
		to Criminal Contempt
		[Cont. Cas.(Crl.)];
,		
		4. Transfer Petition for
		transfer of a Civil
		proceeding [Tr.P.(C)];
		5. Transfer Petition for
		transfer of a Criminal
		proceeding [Tr.P.(Crl);
		6. Regular Second
		Appeal (RSA);
		7. All Criminal Appeals
		and other Criminal
		matters required to be
		taken up by a Single
		Bench;
		8. All Criminal Leave
		Petitions required to be
		taken up by a Single
		Bench (Crl.L.P.);
		9. Criminal Revision
		Petition (Crl. Rev.P.);
		10. Motor Accident
		Appeals (MAC App.) and



	11. Appeal from Appellate Order (SAO)
	12.Testamentary cases (Test. Case.)

By Order of the Hon'ble, the Chief Justice,

sd/-(Prajwal Khatiwada) Registrar General

Memo No. <u>1819-28/Judl./HCS</u> Dated Gangtok, the 14th May, 2025 Copy to:-

- 1. Addl.Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Sikkim.
- 2. Addl.Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim.
- 3. Deputy Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim.
- 4. Advocate General, Office of the Advocate General, Government of Sikkim, Gangtok.
- 5. Additional Advocate General, Office of the Advocate General, Government of Sikkim, Gangtok.
- 6. Deputy Solicitor General of India, Gangtok.
- 7. The President, Bar Association of Sikkim, (High Court & Subordinate Courts of Sikkim), Gangtok.
- 8. The President, High Court Bar Association, Gangtok.
- 9. The President, Bar Association of Namchi.
- 10. The Computer Cell, High Court of Sikkim, Gangtok.
- 11. Notice Board.
- 12. Guard file and
- 13. File.

(Sonan D. Wangdi) Registrar

